

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-419/2014**

**New Delhi this the 7<sup>th</sup> day of October, 2016.**

**Hon'ble Mr. Shekhar Agarwal, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Nisha K.U.,  
W/o Sh. Dhibu C.G.,  
R/o Flat No. 05/III,  
DTL Staff Colony,  
Kilokari, Ring Road,  
New Delhi-110014.

..... Applicant

Versus

1. Govt. of NCT of Delhi,  
Directorate of Education  
Through Secretary,  
Sham Nath Marg,  
Delhi.
2. Delhi Sub-ordinate Services  
Selection Board,  
FC-18, Institutional Area,  
Karkardooma, Delhi-92.
3. Rehabilitation Council of India,  
B-22, Qutub Institutional Area,  
New Delhi-16.

..... Respondents

(through Sh. Vijay Pandita)

**ORDER(ORAL)**

**Mr. Shekhar Agarwal, Member (A)**

After absenting on several dates, proxy counsel for the applicant had appeared on the last date. On her request last opportunity was given to the counsel for the applicant to appear in this case and argue the matter. Today again there is no appearance on behalf of the applicant. It therefore appears that the applicant is no longer interested in pursuing this OA any further. Accordingly, this OA is dismissed in default for non-prosecution.

**(Brahm Avtar Agrawal)  
Member (J)**

**(Shekhar Agarwal)  
Member (A)**

/ns/